

**Shri K. D. Malaviya:** In answer to part (a) of the question I have already said: "No, the lease has not been transferred." In reply to part (b) of the question, namely, whether it is a fact that the mining lease held by the Magnesite Syndicate Ltd., have been transferred to Messrs. Burn & Co., I have said "No". And part (c) of the question the answer is "Does not arise", because foreign exchange is not involved.

**Shri V. P. Nayar:** Then what is the appeal about?

**Shri Tangamani:** The hon. Minister has said that the lease is not going to be transferred. Is the hon. Minister aware that the Madras Government opposed this transfer and is it a fact that the Government of India requested the Madras Government to effect the transfer?

**Shri K. D. Malaviya:** There were certain suggestions made by the Central Government to the State Government on the background of specific proposals that were examined at that time. The situation has changed now and all these questions are being considered between the Madras Government and the Central Government. As soon as a decision is taken, I am prepared to lay the information on the Table of the House.

#### Non-Indians in Defence Services and Establishments

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\*1594. { **Shri Jadhav:**  
**Shri B. S. Murthy:**  
**Shri Goray:**  
**Shri Nath Pal:**  
**Shri S. M. Banerjee:**

Will the Minister of Defence be pleased to lay a statement on the Table showing:

(a) the number of non-Indian officers serving in the Navy, Air Force, Ordnance Factories and various Defence Establishments;

(b) the reasons for their retention; and

(c) their service conditions?

**The Parliamentary Secretary to the Minister of Defence (Shri Fatesinghrao Gaekwad):** (a) to (c). A statement is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 4.]

**Shri Jadhav:** May I know whether there have been any efforts to train suitable Indian candidates, and if so, with what result?

**Shri Fatesinghrao Gaekwad:** As the hon. House is aware, the ultimate object is to nationalise these appointments as early as possible and every step towards that is being taken.

**Shri Nath Pal:** In view of the fact that more than ten years have lapsed since independence and in view of the very important fact that the negotiations for the transfer of power with Lord Wavel had broken down because we were not regarded competent enough to hold the portfolio of defence, was not a period of ten years long enough to have trained suitable Indians, and is there any job for which an Indian cannot be trained within two or three years?

**Mr. Speaker:** These are all arguments.

**Shri Nath Pal:** No, Sir, this is a very important question.

**Mr. Speaker:** What he wants to know is simply this. 13 years have elapsed. Is it necessary to take more time to train up our persons to replace the non-Indian element?

**Shri Raghuramalah:** May I say that the total number given in the statement is only 62 compared to the thousands of officers and lakhs of other employees? Most of these people are on contract basis, nearly two-thirds of them for periods of two or three years or more. They are employed in some cases in highly technical jobs, as the technical know-how is available with them. We are training our own people to take their places. The number, I submit, is very small indeed. For instance, in defence industries alone, we have employed about 65,000 people, let alone the army and other departments.

**Shri Nath Pal:** Key jobs are always small in number.

**Mr. Speaker:** Progressively they are reducing the number.

**Shri B. S. Murthy:** Will the hon. Minister be pleased to state the countries to which these people belong, and the nature of the work entrusted to them?

**Mr. Speaker:** That will require a separate statement.

**Shri Goray:** My name is there in the question.

**Mr. Speaker:** I want to make this clear to hon. Members. If a number of hon. Members ask questions on the same matter, I put their names together. This was not the practice before. I started this practice so as to give them opportunity to ask supplementary questions, if possible. Otherwise, I won't admit those questions. I will admit only one question, and let only one or two hon. Members ask questions. If every hon. Member feels that because I have included his name, he must have a chance and if he insists on his being called to ask questions, I will put them separately, they will take their chance.

Their names won't appear at all before the House.

**Shri Nath Pal:** This was not mentioned as a matter of insistence. But once you gave a ruling....

**Mr. Speaker:** As soon as I find that a particular question....

**Shri Nath Pal:** Let me finish my sentence....

**Mr. Speaker:** .... has been sufficiently answered and sufficient information has been elicited and the Minister is not in a position to give anything more, there is no good spending the time merely because a number of hon. Members have tabled the question and their names appear there. You must allow discretion to me to find out if the question has been sufficiently answered or not. The hon. Member, Shri B. S. Murthy,

wanted that he must be called because his name appeared in the question. But I find that no more questions can be usefully asked. Therefore, I am entitled to proceed to the next question. But now it appears hon. Members feel that because their names appear here, they have got the right to ask questions until it is exhausted.

**Shri Goray:** I wanted to ask when they thought they would complete the Indianisation of the services. I do not think this question was asked by anybody.

**Mr. Speaker:** I do not deny that a number of questions can be asked from all aspects. But 'as soon as possible' will be the answer.

#### Scheduled Castes Students

\*1595. **Shri Wasnik:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that tuition fee is charged from the Scheduled Castes students prosecuting their studies in the Government educational or research institutions; and

(b) whether this fee is deducted from the amount of scholarships the Scheduled Caste students receive from Government?

**The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall):** (a) The Scheduled Castes students in most of the Government educational and research institutions of the country are exempted from the payment of tuition fees.

(b) No, Sir, on the other hand the Scheduled Castes students in receipt of the Government of India Scholarships, who are not exempted from the payment of tuition fees, are paid such fees as a part of their scholarships.

**Shri Baikrishna Wasnik:** May I know whether in the Agricultural Research Institute at Izzatnagar, the amount of tuition fees is deducted from the amount of scholarship and